

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No.26/2003

Dated Thursday this the 25th day of September, 2003.

C O R A M

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

P.K.Unnikrishnan  
Palaparambil House  
Nettoor, Maradu P.O.  
Cochin.

Applicant

(By advocate Mr.G.Balakrishnan)

Versus

1. The Civilian Gazetted Officer  
Staff Officer (Civilians)  
Office of the Flag Officer Commanding-in-Chief  
Southern Naval Command  
Naval Base  
Kochi.
2. The Commander (Personnel & Administration)  
Office of the Flag Officer Commander-in-Chief  
Naval Base P.O.  
Cochin.
3. The Flag Officer  
Commander-in-Chief  
Southern Naval Command  
Naval Base P.O.  
Cochin.
4. Union of India represented by  
its Secretary  
Ministry of Defence  
New Delhi.

Respondents.

(By advocate Mr. C.Rajendran, SCGSC)

The application having been heard on 25th September, 2003,  
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

The applicant who claims to be a casual labourer under the  
respondents has filed this application seeking the following  
reliefs:

- (i) To declare that the applicant is entitled to be included in the gradation list with appropriate seniority after hearing all affected parties.



(ii) To direct the respondents to review the existing gradation list after giving an opportunity to the applicant to be heard along with affected parties.

(iii) To direct the respondents to engage the applicant in preference to his juniors.

2. Though the respondents have filed a reply statement raising various contentions, when the application came up for hearing, the learned counsel on either side stated that a similar question was considered in OA No.622/2001 and the Tribunal in its order dated 3rd September 2003 directed preparation of a final gradation list in terms of the observations made in the order within 4 months from the date of receipt of a copy of that order and that this application may also be disposed of directing that the applicant's name may also be included in the gradation list that would be prepared on the basis of the order in OA No.622/2001, at the appropriate place.

3. In the light of the above statement and the agreement between the parties, the application is disposed of directing the respondents to include the name of the applicant at appropriate place in the gradation list of casual labours to be prepared on the basis of the order in OA No.622/2001.

Dated 25th September, 2003.

  
A.V.HARIDASAN  
VICE CHAIRMAN

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